OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

(THIS THE 04th DAY OF DECEMBER, 2009)

PRESENT:

HON'BLE MR. D. C. LAKHA, MEMBER - A

ORIGINAL APPLICATION NO. 808 OF 2004

(Under Section 19, Administrative Tribunal Act, 1985)

- Gurdayal aged about 40 years Son of Shri Ram Prasad Prajapati resident of Village and Post Garhia District Jhansi.
- Bal Kishan aged about 49 years son of Shri Nand Lal Resident of Village and Post Garhia District Jhansi.

..... Applicants

By Advocate:-

Sri. R. K. Nigam

Versus

- Union of India through General Manager, North Central Railway, Allahabad.
- 2. Divisional Railway Manager, North Central Railway, Jhansi.

By Advocate:- Sri Munna Pandey

...... Respondents.

ORDER

Sri R. K. Nigam learned counsel for the applicant is present. None present for the Respondents.

2. Through this O.A. the applicant sought, as having been casual labour in Railway, that he may be considered for regularization. It is stated on behalf of the applicant that the process of screening has been undertaken by the department. The applicant's name is their on the Live Casual Labour Register.

- 3. In support of his claim the copy of Casual Labour Card is filed bearing No. 277893. It is also stated that for this purpose the applicant has already put up the representation but no call letter has been received him from the Competent Authority i.e. Respondent No. 2.
- 4. Since there is no contention to the contrary from the Respondents the averments or statements made by the applicant is trustworthy. Accordingly the Respondents N. 2 i.e. Divisional Railway Manager, North Central Railway, Jhansi is directed to consider the case of the applicant after verifying all the facts as stated. Since the process of screening is stated to be going on let the case of the applicant be considered and reasoned and speaking order be passed in this case by the Respondent No. 2 i.e. Divisional Railway Manager, North Central Railway, Jhansi within a period of four weeks from the receipt of the copy of this order. The O.A. shall also be treated as part of the representation by the Competent Authority
- 5. The O.A. stands disposed of. No costs.

Member-A

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